

# HIGH COURT OF CHHATTISGARH, BILASPUR

## ORDER

No. **09** (App.)/  
II-14-1/2024 (Legal Asstt.)

Bilaspur, dated **05** February, 2025

Shri Prayag Raj Sahu S/o Shri Mangal Das Sahu, R/o Pandey T.V. Center Gali, Madanpur, Kharsia, District – Raigarh (C.G.) - 496661, is appointed from the waiting list of O.B.C. Category to the post of "**Legal Assistant**", on the establishment of this High Court, purely on contractual basis with the fixed honorarium of **Rs. 30,000/- per month**.

He is appointed for a fixed term of one year only from the date of his joining and his appointment shall be subject to submission of the enclosed undertaking. This appointment shall also be governed with the clause mentioned in "THE SCHEME FOR RECRUITMENT TO THE POST OF LEGAL ASSISTANTS IN THE HIGH COURT OF CHHATTISGARH-2023".

He has to join his duties **upto 17.02.2025 positively** and at the time of joining, he has to submit Physical Fitness Certificate issued by the District Medical Board. Further at the time of joining, he is required to bring his all testimonials in original.

By order of Hon'ble the Chief Justice

Sd/-  
**(K. Vinod Kujur)**  
Registrar General

Endt. No. **2533** /  
II-14-1/2024 (Legal Asstt.)

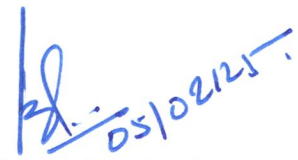
Bilaspur, dated **05** February, 2025

### **Copy forwarded to:-**

1. Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
2. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
3. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
4. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
5. Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for kind information of Her Ladyship.
6. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.

7. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
8. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
9. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
10. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
11. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
12. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
13. Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
14. Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
15. Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
16. Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
17. P.S. to Registrar General, High Court of Chhattisgarh, Bilaspur,
18. Registrar (Judl./Vig./I.& E./S&A Cell), High Court of Chhattisgarh, Bilaspur,
19. Director (CSJA), High Court of Chhattisgarh, Bilaspur,
20. Additional Registrar (Judl.), High Court of C.G., Bilaspur,
21. Additional Registrar (D.E./Adm.), High Court of Chhattisgarh, Bilaspur,
22. Registrar (Computerization)-cum-C.P.C., High Court of C.G., Bilaspur with a direction to get this order be uploaded in the website of the High Court of Chhattisgarh,
23. All Registrar (M.), High Court of Chhattisgarh, Bilaspur,
24. All Joint Registrars (M.), High Court of Chhattisgarh, Bilaspur,
25. Additional Registrar (M.)/Budget Officer, High Court of CG., Bilaspur,
26. All Deputy Registrars/Accounts Officer, High Court of Chhattisgarh, Bilaspur,
27. Assistant Registrar (Cash), High Court of Chhattisgarh, Bilaspur,
28. Section Officer (Accounts/Pay Bill), High Court of Chhattisgarh, Bilaspur,
29. Assistant (Leave), High Court of Chhattisgarh, Bilaspur,
30. Assistant (Establishment, High Court of Chhattisgarh, Bilaspur-with a direction to affix this order on all notice boards of the Registry,
31. **Shri Prayag Raj Sahu** S/o Shri Mangal Das Sahu, R/o Pandey T.V. Center Gali, Madanpur, Kharsia, District – Raigarh (C.G.) - 496661.

**for information /necessary action.**

  
**(K. Vinod Kujur)**  
Registrar General

## **UNDERTAKING**

I, ..... do hereby undertake and accept the following terms and conditions of my assignment as Legal Assistant:-

1. I have been engaged purely on contractual basis for a period of one year and no claim as an employee of the Court shall be made by me.
2. My period of assignment can be terminated on the recommendation of the Judge to whom I am attached by one months' notice or payment of one months' salary in lieu thereof and I may also opt to leave assignment on one months' notice to the Registrar General.
3. I shall render duty at the Court/Chambers/Residential Office of Hon'ble the Chief Justice/Hon'ble Judge according to the convenience of His Lordship and the duty hours shall be such as prescribed by the concerned Hon'ble Judge.
4. I shall be granted leave of absence as may be approved by the Hon'ble Judge to who I am attached subject to a maximum of fraction of 8 days per year vis-a-vis my period of assignment.
5. I shall not absent myself from duty without prior permission of the Hon'ble Judge. In case of absence due to sudden illness or some other unforeseen circumstances beyond control, I shall give intimation thereof without delay. I understand that no remuneration will be paid for any unauthorised absence from duty as also for the days exceeding permissible leave.
6. I shall maintain a high standard of reputation and integrity commensurate with the responsibilities entrusted to me. I shall maintain utmost secrecy in respect of matters which come to my notice by virtue of the assignment and shall ensure that no information, documents or any other thing is leaked out because of mishandling of papers or my deliberations with others, or in any manner.

7. At all times i.e. even after the completion of the assignment, I shall maintain complete secrecy regarding the work assigned to me by the Hon'ble Judge.
8. I understand that I shall be governed by the provisions of the Indian Penal Code and the Indian Official Secrets Act, 1923 as applicable to any public servant.
9. I shall not practice as an Advocate in any Court of law during the course of assignment as Legal Assistant.
10. From the date of termination of my engagement as Legal Assistant, I shall not appear in any case handled by the Hon'ble Judge(s) with whom I was attached, irrespective whether I had or not worked on that case during the period of my engagement.

Signature .....

Name .....

Address.....